

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF M/s. RAHEJA DEVELOPERS LIMITED
RELEVANT PARTICULARS**

1.	NAME OF CORPORATE DEBTOR	M/s. RAHEJA DEVELOPERS LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	27/11/1990
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Delhi and Haryana (Company incorporated under Companies Act, 1956)
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U45400DL1990PLC042200
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office: W4D,204/5, Keshav Kunj Cariappa Marg, Western Avenue, Sainik Farms New Delhi -110062
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	20/08/2019 (by the order of Hon'ble NCLT, New Delhi Bench in (IB) 1321 (PB)/2018) (Copy of order received on 26/08/2019)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	16/02/2020 (180 days from the date of commencement of Insolvency Resolution Process)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTIONAL PROFESSIONAL	Name: Mr. Jitesh Gupta Registration No.: IBBI/IPA-002/IP-N00144/2017-18/10380
9.	ADDRESS AND EMAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: 257, Vardhman City Center, Near Shakti Nagar Under Bridge, Gulabi Bagh, Delhi-110052. Email Address: Jitesh@jkgupta.com
10.	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDANCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address: Same as above Email: cirp.raheja@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	09/09/2019
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Allotee under the Real Estate Project
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	1. Mr. Mukul Kumar, Insolvency Professional, Regn No. <u>IBBI/IPA-001/IP-P01670/2019 -2020/12642</u>, at D-3/1304, The Legend,,Sushant Lok Phase 3, ,Sector 57, ,Gurgaon, Haryana ,122011 Email: <u>adv.mksingh@gmail.com</u> 2. Mr. Parveen Kumar Garg Insolvency Professional, Regn No. <u>IBBI/IPA-002/IP-N00469/2017-2018/11327</u>, at 105-b/2, Pal Mohan Plaza, D.b. Gupta Road, Karol Bagh,New Delhi, National Capital Territory Of Delhi ,110005 Email: <u>pkgcosec@rediffmail.com</u> 3. Mr. Alok Kumar Kuchhal Insolvency Professional, Regn No <u>IBBI/IPA-002/IP-N00114/2017-18/10284</u>, at C-154, Sector-51,Noida ,Uttar Pradesh, 201301, Email: <u>akkuchhal.ip@gmail.com</u>
14.	(a) RELEVANT FORMS AND (b) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	Weblink: <u>https://ibbi.gov.in/downloadform.html</u> <u>https://ibbi.gov.in/ips-register/registered-ips</u> Insolvency and Bankruptcy Board of India (IBBI) 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution process of the **M/s. Raheja Developers Limited** on **20/08/2019** (Copy of order received on 26/08/2019).



The creditors of **M/s. Raheja Developers Limited, Corporate Debtor**, are hereby called upon to submit their claims with proof on or before 09/09/2019 to the Interim Resolution Professional at the address mentioned against item no. 8, 9 and 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

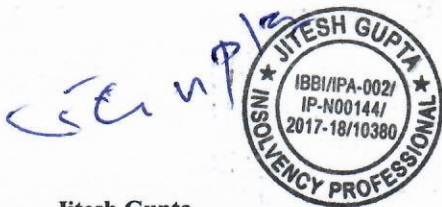
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Allottee under the Real Estate Project" of the Corporate Debtor] in Form CA.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolutions Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B- for Claims by operational creditors except workmen and employees
- Form C- for Claims by Financial creditors
- Form CA: for Claims by Financial Creditors in a class
- Form D- for Claims by workmen and employees.
- Form E- for Claims by authorized representative of workmen and employees.
- Form F- for Claims by Creditors (Other than Financial Creditors and Operational Creditors of the Corporate Debtor).

The above-mentioned forms can be downloaded from the website <https://ibbi.gov.in/downloadform.html> (Insolvency and Bankruptcy Board of India).

Submission of false or misleading proofs of claim shall attract penalties.



Jitish Gupta
Interim Resolution Professional
Regn No.: IBBI/ IPA – 002/IP–N 00144/2017-18/10380

Place: Delhi
Date: 27/08/2019

(CIRP of the Corporate Debtor was commence on 20.08.2019, (copy of order received on 26.08.2019), Hon'ble NCLAT stayed on the publication of the Public Announcement, up to 03.09.2019, pursuant to the appeal filed by the Corporate Debtor.)